Dailway

# केन्द्रीय टेक्टर संस्था का समाप्तिकरण

Written Answers

३२७. श्री राम सहाय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार केन्द्रीय ट्रैक्टर संस्था को समाप्त करने का विचार रखती है; ग्रौर
  - (ख) यदि हां, तो इसके क्या कारण है ?

## **■**(**■**[ABOLITION OF CENTRAL TRACTOR **ORGANISATION**

- 327. SHRI RAM SAHAI: Will the Minister for FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government propose to abolish the Central Tractor Organisation;
  - (b) if so, the reasons therefor?]

खाद्य तथा कृषि मंत्री (श्री ग्रजित प्रसाद जैन) (क) ग्रौर (ख). ग्रभी केन्द्रीय ट्वेटर संस्था के चाल रखने की स्वीकृति मई, १६४८ के अन्त तक की है। संस्था का इसके बाद का भविष्य निश्चय करने के लिए भारत सरकार उस काम की मात्रा और प्रकार की जांच कर रही है, जो कि राज्य सरकारें इस तारीख के बाद केन्द्रीय टैक्टर संस्था को देना चाहेंगी।

T[THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) and (b). The Central Tractor Organisation is at present sanctioned up to the end of May 1958. The Government of India are investigating the extent and type of work which the State Governments would like to entrust to the C.T.O. beyond that date, with a view to deciding its future thereafter.]

#### HOLDING OF CONTRACTS OF BOOKSTALLS AT RAILWAY STATIONS BY A. H. WHEELER & Co.

- 328. SHRI DEOKINANDAN NARA-YAN: Will the Minister for RAILWAYS be pleased to refer to the reply given to my Starred Question No. 258 in the Rajya Sabha on the 14th August 1956 and state:
- (a) the reasons why out of 349 bookstalls on railway stations 231 are licensed to A. H. Wheeler & Co.; and
- (b) how long they are being conducted by the said company?

**DEPUTY** MINISTER THE FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) The policy is to give such contracts to well-known firms in the bookselling business, so that a good stock of books and periodicals may always be available at the bookstalls.

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Mjs. A. H. Wheeler & Co. are a well-known firm in the book-selling business, with a large organization and experience, and their licences on the various Railways have been renewed from time to time in view of their satisfactory performance.

#### ■(-[DISPENSING WORK IN PRIVATE DIS-

Period during which book-

	A. H. Wheeler & Co.			
		Years	(approximate)	
5.			1	60
	٠,	*		20
÷			÷	25
è	- 3	2	÷	30
	547			60
*	14	i.		50
	59.5	23		•
		A. H	A. H. Whee	A. H. Wheeler Years (ap

\*M/s. \. H. Wheeler & Co. have no bookstall on this Railway.

# प्राइवेट दवासानों भौर मेडिकल स्टोरों में नुस्खा तैयार करने का काम .

३२६. श्री राम सहाय : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगी कि:

- (क) क्या सरकार ऐसी किसी योजना पर विचार कर रही है कि केवल श्रीपधि निर्माण की शिक्षा पाये हुए व्यक्ति ही प्राइवेट दवाखानी ग्रौर मेडिकल स्टोरों में सुस्था तैयार करने का काम कर सकें; ओर
- (ख) यदि हां, तो इस योजना का विवरण क्या है ?

## PENSARIES AND MEDICAL STORES

- 329. SHRI RAM SAHAI: Will the Minister for HEALTH be pleased to state:
- (a) whether there is any scheme under consideration by Government to ensure that only persons trained in pharmaceutics do dispensing work in private dispensaries and medical stores; and
- (b) if so, what are the details of the scheme?]

English translation.

## स्वारव्य मंत्री (राजकुमारी अमृत कौर):

- (क) फार्मेंसी ऐक्ट १९४८ के सेक्शन ४२ के अनुसार राज्य सरकारों को अधिकार है कि वें किसी निश्चित तारीख के बाद रिजस्टर्ड फार्मेंसिस्ट या उसकी निजी देख-रेख में काम करने वाले व्यक्ति के सिकाय दूसरे आदमी को मेडिकल प्रेक्टिशनर के नुस्खे पर श्रीष्मि तैयार न करने दें।
- (स्त) रजिस्टडं फार्मेसिस्टों की काफी संख्या हो जाने पर और उन हीं ट्रेनिंग की ब्यवस्था हो जाने के बाद फार्मेसी ऐक्ट के इस सैक्बन के श्रावधानों को लागू करने के लिये राज्य सरकारें बावश्यक कदम उठायेंगी।

T[THE MINISTER FOR HEALTH: (RAJKUMARI AMRIT KAUR): (a) According to section 42 of the Pharmacy Act, 1948. State Governments have power to ensure that after a cified date no person other than a registered pharmacist shall compound, prepare, mix or dispense any medicine on the prescription of a medical practitioner except under the direct and personal supervision of a registered pharmacist.

(b) Necessary action to enforce the provisions of this section of the Pharmacy Act will be taken by State Governments when an adequate number of registered pharmacists are available and when arrangements are available for training them.]

## EXPORT OF SUGAR

- 330. DR. RAGHUBIR SINH: Will the Minister (or FOOD AND AGRICULTURE be pleased to state:
- (a) whether there is any proposal to export Indian sugar in the near future;
- (b) if so, how much sugar is going to be exported, to what countries and on what terms; and
- (c) whether the sugar to be exported is in surplus to the local requirements?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN):

No, Sir.

(b) and (c). Do not arise.

tEnglish translation.

#### CINCHONA CULTIVATION

- 331. SHRI P. C. BHANJ DEO: Will ihe Minister for HEALTH be pleased to stale:
- (a) the total capital outlay made up to the 31st March 1956, on the cinchona cultivation; and
- (b) whether annual additions to the capital outlay are intended to raise the acreage under cinchona cultivation?

THE MINISTER FOR HEALTH (RAJKUMARI AMRIT KAUR): (a) Rupees 4 crores

(bI There is no proposal 10 raise the acreage under cinchona cultivation.

# REPORT OF THE NETAJI ENQUIRY COMMITTEE (1956)

THE PRIME MINISTER AND M1N1S-TER FOB EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): Sir, I beg to lay on the Table a copy of the Report of the Notaji Enquiry Committee (1956). |Placed in Library. See No. S-378|56.J

This Committee was appointed some time ago and it consisted of three mem bers, these three members went to vari ous places and more especially to Japan and took the evidence oi a large num ber of persons, in fact practically of every person who could give any relevant cvidence. Thereafter, they came back. I might say that in the course of their stay in Japan, the Japanese Government was nough to give every co-operation and assistance. In he enquiry could hardly have proceeded satisfactorily without that co-operation. I should like to express my deep gratitude to the Japanese Government for the help they gave.

On their return, they came to Delhi for the purpose of writing the report. All the three members came and they jotted down, to begin with, certain points of agreement. I am mentioning this because of subsequent developments. The three members agreed to certain basic points. After that, the work of writing the report was undertaken. When this work was proceeding, one of the members Shri Suresh Chandra Bose, went away from Delhi to Calcutta; and ever since then, if I may say so, he has been out of reach so far as the Committee is concerned. The result is that